

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 13

IA 3560/2024

In

C.P. (IB)/4308(MB)2019

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **10.07.2024**

NAME OF THE PARTIES: V NAVIN

VS

BIONEXT PHARMA PRIVATE LIMITED

SECTION 19(2) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

1. Ld. Counsel for the Applicant present. None present for the Respondent.
2. This Application 3560/2024 is filed by Resolution Professional (RP) u/s 19(2) r/w Section 60 (5) of the Code seeking cooperation as well as necessary documents/financial statements/tally data etc. from the Suspended Board of the Corporate Debtor.
3. The Registry is directed to issue court notice to the Respondents clearly intimating the next date of hearing and for filing reply within two weeks.
4. In the meantime, the Respondent/Suspended Board are directed to provide Tally Data/ Bank Accounts/ Audited Financial Statements of the Corporate Debtor. Further, the Statutory auditor are directed to provide trial balance/groupings.

5. List this matter **30.07.2024** for further consideration.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

/NP/

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)